approach and credit institutions are required to obtain prior clearance of IDBI before sanctioning financial assistance to such units. It is too early to indical£ at present, the impact of these instructions on production of cement in the small scale sector.

According to information available from IDBI, of 41 applications from mini cement plants received by them so far, 16 applications for direct fi nancial assistance were approved, and 4 rejected. Other applications are un der various stages of consideration by IDBI. , iiyjl

Infiltration of Muslims hi Bihar from Bangladesh

1956. SHRI SYED SHAHABUDDIN: SHRI P. BABUL REDDY:

Will the Minister of HOME AFFAIRS be pleased to refer to reply io Unstarred Question 1587 given in the Rajya Sabha on 21st October, 1982 and state:

- (a) whether a thorough enquiry has been made with a view to ascertain the number of Bangladeshi, nationals who have infiltrated into Bihar.
 - (b) if so, with what results;
- (c) if not, the reasons for the delay in making enquiry in the matter;
- (d) whether Government are aware that ambiguous and incorrect information about the extent of infiltration is Sbeing used to fuel communal propaganda against the Muslim community in various districts of Bihar; arid
- (e) if so, what action has been ta-J?en by Government to curb the propaganda?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c) The Government of Bihar had been asked sometime ago to make a thorough enquiry into the matter and submit a report. The repM'iS stilf-'awaited.

(d) and (e) The Government are aware of the propaganda and necessary action will be taken in the light of the State Government's report.

fo Questions

. Deployment of PAC

1957. SHRI -SYED SHAHABUDDIN -SHRI P. BABUL REDDY-.

Will the Minister of HOME AFFAIRS be pleased to state:

- , <a) whether prior approval of the Central Government was obtained deployment of Provincial Armed Constabulary one State to another State during 1982 and the first two month .-; of 1983; and
 - (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) Approval of the Ceniral Government is not necessary for the deployment of police, including armed police, of one State into another-State.

Granting of Indian Citizenship to Pakistani national

1958. SHRI SYED SHAHABUD--DIN:

SHRI P. BABUL REDDY:

Will the Minister of HOME' AFFAIRS be pleased to state;

- (a) what is the number of Pakistani nationals granted Indian citizenship since the Indian Citizenship Act, 1955 came into force;
- (b) what is the humber of applications for grant of citizenship pending as on the lst January, 1982, the number received during 1982, the number disposed of during the year and the number pending as on the-1st January. 1983; and
- (c) what is the number of applications rejected during 1982?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c) The Collector is the prescribed authority for receiving and deciding applications Ior grant of citizenship under section 5(1) (a) 5(1) (d) of the Citizenship Act, 1955. Nationality-wise figures of registered persons since commencement of the Act are not prescribed to be maintained Collectors. Information in this regard and in respect of the number of applications received and disposed of by the Collectors during the periods mentioned in the Question is not readily available.

Revision of Lists of SC/ST

1959. SHRI G. SWAMY NAIK: Will the Minister of HOME AFFAIRS be pleased to refer to Unstarred Question 1201 given in the Rajya Sabha on 22nd July, 1982 and state:

- (a) whether comments from the various State Governments in connection with the revision of the lists of SC/ST have since been received by Government; and
- (b) if so, by when a bill in the matter is likely to be brought before Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) Comments from 15 States and 7 Union Territories have been received in full. The comments of the remaining U.T. Administrations and State Governments are yet to be received in full. These State Governments are being reminded repeatedly to expedite sending their comments in full. In view of this an exact date for bringing a Bill before Parliament cannot be indicated at present.

Ban on Communal Organisations

1960. SHRI RAMANAND YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal under Government's consideration to impose ban on communal organisa tions in the country;
- (b) if so, by when the ban is likely to be imposed; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) No such proposal is under con-sidexation of the Government at present.

(b) and (c) Do not arise.

Space Programme

1961. SHRIMATI AMARJIT KAUR: Will the PRIME MINISTER be pleased to state:

- (a) what is the future space programme drawn up by Government;
- (b) what are the details of the funds set apart for the same; and
- (c) which are the satellites expected to be launched during the *next* two years?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY. ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL): (a) The major objectives of the Space Programme for the decade 1980—90 as approved by Government are:

(i) to develop an Indian Remote Sensing (IRS) Satellite for the effective utilisation of remote sensing technology and to promote the establishment of a national resources survey and management system;